

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 337
IB-507(ND)/2022

IN THE MATTER OF:

M/s. Karur Vysya Bank

Vs

Mamta Gupta

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 95(1) of IBC, 2016

Order delivered on 02.02.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Advocate Ms Shagun Bharti

For the Respondent : Adv Prakhar Mittal

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on **27.02.2024.**

Sd/-
(Court Officer)